

# ACT No. XXI OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st  
September, 1927.)

## An Act to amend the Indian Securities Act, 1920, for certain purposes.

X of 1920.

WHEREAS it is expedient to amend the Indian Securities Act, 1920, for certain purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Securities (Amendment) Act, 1927. Short title.

X of 1920.

2. (1) In sub-section (1) of section 10 of the Indian Securities Act, 1920 (hereinafter referred to as the said Act), after the word "lost" in both places where it occurs the word "stolen" shall be inserted, and after the word "loss" in both places where it occurs the word "theft" shall be inserted; and in sub-section (2) of the same section after the word "loss" the word "theft" shall be inserted. Amendment of section 10, Act X of 1920.

(2) To the same section after sub-section (3), the following sub-section shall be added, namely:—

"(4) If at any time before the Government becomes discharged under the provisions of this Act from liability in respect of any security the whole of which is alleged to have been lost, stolen or destroyed, such security is found, any order passed in respect thereof under this section shall be cancelled."

3. After section 18 of the said Act the following section shall be inserted, namely:— Insertion of new section 18A in Act X of 1920.

"18A. Save as otherwise expressly provided in the terms of a Government security, no person shall be entitled to claim interest on any such security in respect of any period which has elapsed after the earliest date on which demand could have been made for the payment of the amount due on such security." Discharge in respect of interest.

Price 1 anna or 1½d.]